

Misuse of Modvat Facilities by Industries

1144. SHRI SATYA PRAKASH
MALAVIYA;
SHRI RASHEED MASOOD:

Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that there is a large-scale misuse of MODVAT facility by the industry resulting in substantial loss of revenue to the exchequer;

(b) if so, what is the estimated loss of revenue as a consequence thereof since the inception of the facility under MODVAT stating the modus operandi of the industries involved; and

(c) what steps are contemplated by Government in this regard to prevent such misuse in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Monitoring of implementation of public sector projects

1145. SHRI SURENDRA SINGH THAKUR: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state;

(a) whether the existing monitoring system of the Ministry of Programme Implementation has got any impact in the improvement of implementation and performance of the public sector projects; and

(b) what steps have been taken to improve efficiency and introduce accountability in the working of the public sector undertakings?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) Ministry of Programme Implementation monitors implementation of Central projects costing Rs. 20 Crores and more and performance of Infrastructure in Power, Coal, Railways, Telecommunications, Shipping, Steel, Fertilisers, Cement and Petroleum sectors.

By the very process of highlighting failure to cross scheduled milestones in implementation of project and shortfalls in production against the targets in the nine infrastructure sectors, on a regular and continuing basis, the Ministry of Programme Implementation provides necessary pointing signals to the implementing and supervising agencies to undertake such mid-course corrections as are necessary to achieve pre-determined milestones for various Central projects and the production targets in the infrastructure sector.

(b) The following steps are being taken to inject efficiency and accountability in working in the Public sector undertakings: —

(i) close monitoring of performance by administrative Ministries/ departments and taking appropriate steps as found necessary;

(ii) enhancement of powers of public Sector Boards to incur capital expenditure;

(iii) introduction of a two-stage clearance of investment proposals;

(iv) granting of 5-year tenure to Board level Executives to start with;

(v) reduction in the number of Government Directors on the Boards of public Enterprises;

(vi) allowing the facility of lien to public sector managerial personnel joining other public sector enterprises, etc.